

of the financial year 1976-77 for the purposes of Railways, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1976-77 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We take up clause-by-clause consideration.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI KAMLAPATI TRIPATHI: I beg to move:

"That the Bill be passed"

MR. CHAIRMAN: The question is:

"That the Bill be passed"

The motion was adopted.

priation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 for the purposes of Railways.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 for the purposes of Railways."

The motion was adopted.

SHRI KAMLAPATI TRIPATHI: Sir,

I introduce the Bill.

*§

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 for the purposes of Railways, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up clause by clause consideration.

The question is:

"That clauses 2 and 3, the Schedule, Clause 1, Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

12.29 hrs.

APPROPRIATION (RAILWAYS) NO.
3 BILL*, 1976

THE MINISTER OF RAILWAYS
(SHRI KAMLAPATI TRIPATHI): I beg to move for leave to introduce a Bill to authorise payment and appro-

*Published in Gazette of India Extraordinary Part II, section 2, dated 23-3-76.

§Introduced/moved with the recommendation of the President.

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No. 2 Bill No. 2 Bill

*Clause 2 and 3 the Schedule,
Clause 1, Enacting Formula and the
Title were added to the Bill*

SHRI KAMLAPATI TRIPATHI: I
beg to move

"That the Bill be passed"

MR CHAIRMAN The question is

"That the Bill be passed"

The motion was adopted.

MR. CHAIRMAN: The House stands
adjourned to meet tomorrow at 11 00
o'clock,

18 34 hrs.

*The Lok Sabha then adjourned till
Eleven of the Clock on Wednesday,
March 24, 1976/Chaitra 4, 1898 (Saka)*